

Office of the District & Sessions Judge, Sheikhpura.

Order No 88/(G) /2020.

Dated 28.07.2020.

In view of the Hon'ble Court's letter no. 30767-803/A.D. Misc.(Infra Section), and in continuation of Hon'ble Court's letter no. 30497-30533/A.D(Misc.) Section/IV-71-2020, dated 19.07.2020 regarding functioning of Court in present situation of Pandemic (Covid-19) Corona positive cases found in different Judgeships in which the Hon'ble Court have been pleased to directed to the undersigned to continue the functioning of courts as direction communicated vide the Hon'ble Court's earlier letter No. 30184-220/ A.D(Misc.) Section/IV-71-2020, dated 13.07.2020 and the Hon'ble Court have been further directed to continue the functioning of courts for further at least seven days.

Hence, in view of above directions of Hon'ble Court's letter, The order no. 86/G, dated 14.07.2020 and order no. 87/(G), dated 21.07.2020 shall be continued till 03.08.2020. The order no. 82/G, dated 27.06.2020, regarding virtual and physical court proceeding is suspended till 03.08.2020.

All Judicial officers and staffs shall remain present at the headquarters. Any Judicial Officers/staffs would not leave the station without prior permission of their respective sanctioning authority and they will keep their mobile phones on switch on mode for any type of emergent work.

Further, the Judge I/C is here by directed to must ensure that there is no physical presence of any person in Court premises unless it is completely unavoidable. Only the staff of the court concerned to deal with record (matters) of release/remand in criminal matters only, staff deputed for e-court project, Administration, statistical, criminal serishtedar and Nazarat be allowed to make entry in the premises of the Civil Court, Sheikhpura.

It is, further directed that the Judicial Magistrate **who are on roster duty (as per roster chart earlier made by C.J.M for production of accused)** will also perform the work of production of accused through Video Conferencing System.

Further, the Judge I/C (Nazarat), Civil Court, Sheikhpura is directed to ensure the sanitization of the court premises as well as Courts & Offices.

The System Officer, Civil Court, Sheikhpura is directed to upload this order on the website of the Civil Court, Sheikhpura for information of all concerned.

The Judge I/C (Administration), Sheikhpura is directed to inform all concerned through electronic mode.

This order will come into force with immediate effect I.e from 28.07.2020 to 03.08.2020.

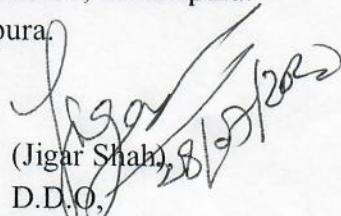
Communicate all concerned.

Sd/-
(Janardan Tripathi)
District & Sessions Judge,
Sheikhpura.
Date 28.07.2020.

Memo No 1048-1074 /2020.

Dated 28.07.2020

1. All Courts situated in this Judgeship.
 2. District Magistrate, Sheikhpura.
 3. Superintendent of Police, Sheikhpura.
 4. Jail Superintendent, Sheikhpura.
 5. Public Prosecutor, Sheikhpura
 6. The Judge I/C (Administration), Civil Court, Sheikhpura.
 7. The Judge I/C (Nazarat), Civil Court, Sheikhpura.
 8. The Judge I/C (Accounts), Civil Court, Sheikhpura.
 9. The Judge I/C (Record Room), Civil Court, Sheikhpura.
 10. The Judge I/C (Copying Department), Civil Court, Sheikhpura.
 11. Adhoc Assistant Government Pleader, Sheikhpura.
 12. District Prosecution Officer, Sheikhpura.
 13. General Secretary, District Bar Association, Sheikhpura.
 14. System Officer, Civil Court, Sheikhpura.
- For information & needful.


(Jigar Shah),
D.D.O,
Civil Court, Sheikhpura.
Date 28.07.2020.